

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 404
IB-1082/ND/2020

IN THE MATTER OF:

Canara Bank

...PETITIONER

Vs.

M/s. NSP Associates (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 22.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Avdhesh Bairwa, Advocate.

**For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Mr. Harshal
Kumar, Mr. Shivam Wadhwa,
Advocates.**

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor as well as Learned Counsel for the Corporate-debtor. Both the Learned Counsels have submitted that they are exploring the possibility of amicable resolution of the matter and jointly prayed for grant of time. Accordingly, the matter is now posted to **27.01.2021**.

**(V.K. Subburaj)
Member (T)**

**(P.S.N. Prasad)
Member (J)**